

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s) . 7374/2020

(Arising out of impugned final judgment and order dated 09-08-2019
in WPC No. 762/2019 passed by the High Court Of Delhi At New Delhi)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

CHOGORI INDIA RETAIL LIMITED

Respondent(s)

(FOR ADMISSION and I.R. and IA No.41512/2020-CONDONATION OF DELAY
IN FILING and IA No.41516/2020-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT)

Date : 03-06-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. K.M. Natraj, ASG
Mr. Sharath Nambiar, Adv.
Mr. B. V. Balaram Das, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

In the facts of the present case, we are not inclined to
interfere in this Special Leave Petition. The Special Leave
Petition is dismissed accordingly. However, question of law are
kept open.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)(VIDYA NEGI)
COURT MASTER (NSH)